

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

O.A. No. 1099/92 Date of decision: 22.8.94

LAXMI NARAIN MEENA : Applicant.

VERSUS

UNION OF INDIA & ORS : Respondents.

Dr. S.K. Tiwari : Counsel for the applicant.

Mr. Manish Bhandari : Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. O.P. Sharma, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

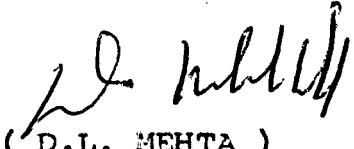
Heard the learned counsel for the parties.

2. With all fairness, Dr. S.K.Tiwari submitted at the initial stage that in O.A. No. 122/90 - Prem Raj Meena & Ors. Vs. Union of India & Ors, decided on 20.9.93, directions were given against the petitioners in that case. He further submits that the case of the applicant and the petitioners whose O.A. has been dismissed is identical to a great extent.

3. His further submission is that inspite of the rejection of the O.A. No. 122/90, the respondents have passed the order in favour of Shri Girish Chand vide letter no. ET/1025/8 Vol.III dated 21.1.94.

4. The respondents are directed to consider the case of the applicant in the light of the subsequent order passed by them in favour of Girish Chand and to see that equal treatment is given according to law. This consideration may be made within a period of three months from the date of receipt of the copy of this order. There shall be no order as to costs.


(O.P. SHARMA)
Administrative Member


(D.L. MEHTA)
Vice-Chairman